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IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(C) 8681/2022 & CM APPL. 26180/2022 (Interim Relief)

M/S GOZING TECHNOLOGY PVT. LTD.Petitioner

Through:

Mr. Puneet Agrawal, Mr. Yuvraj Singh and Ms. Shruti Garg, Advs.

versus

UNION OF INDIA & ORS.

.....Respondents

Through: Mr.

Mr. Avnish Singh, SPC with
Mr. Kapil Dev Yadav & Ms.
Kanchan, Advs for R-1.
Mr. Aditya Singla, SSC, CBIC
with Ms. A. Suresh & Ms.
Medha Nawami, Advs.

CORAM: HON'BLE MR. JUSTICE YASHWANT VARMA HON'BLE MR. JUSTICE HARISH VAIDYANATHAN SHANKAR

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<u>ORDER</u> 10.01.2025

We are informed that the representation which has been made and placed for the consideration of the Goods and Services Tax Council is yet to be disposed of.

Consequently, and on the request of Mr. Singla, learned counsel for the respondents, let this matter be re-notified on 14.04.2025 with liberty reserved to learned counsels for respective sides to mention in case need so arises.

YASHWANT VARMA, J

HARISH VAIDYANATHAN SHANKAR, J JANUARY 10, 2025/v

This is a digitally signed order.

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